

(Part II—Proceedings other than Questions and Answers)

4417

4418

LOK SABHA

Wednesday, 6th April, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
TWENTY-SIXTH REPORT

Shri Altekar (North Satara): I beg to present the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

ELECTION TO COMMITTEE

CENTRAL SILK BOARD

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, as amended, this Sabha do proceed to elect in such manner as the Speaker may direct four Members from among themselves to serve as members of the Central Silk Board."

Shri Ramachandra Reddi (Nellore) rose—

Mr. Speaker: I am placing the motion before the House.

Shri Ramachandra Reddi: I want some clarification on this matter.

Mr. Speaker: I am placing the motion before the House, and the time for clarification will come after I have placed the motion before the House and not before.

Motion moved:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, as amended, this Sabha do proceed to elect in such manner as the Speaker may direct four Members from among themselves to serve as members of the Central Silk Board."

Shri Ramachandra Reddi: I wanted to know the number of meetings that have been held and the work that has been transacted, and also if the proceedings of the meetings are made available or have been made available to this House.

Shri T. T. Krishnamachari: The report is sent to the House, but in regard to these details I did not anticipate a question will arise on this formal motion. I am quite willing to supply the hon. Member the information that he wants.

Mr. Speaker: So, I shall put the Motion to the vote of the House.

The question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, as amended, this Sabha do proceed to elect in such manner as the Speaker may direct four Members from among themselves to serve as members of the Central Silk Board."

The motion was adopted.

**Mr. Speaker:** I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures and for holding an election, if necessary, in connection with the Central Silk Board:

<i>Date for nomination</i>	<i>Date for Withdrawal</i>	<i>Date for election</i>
7-4-1955	9-4-1955	12-4-1955

The nominations for the Board and the withdrawal of candidatures will be received in the Parliamentary Notice Office up to 4 P.M. on the dates mentioned for the purpose.

The election which will be conducted by means of the single transferable vote, will be held in the Committee Room No. 62, First Floor, Parliament House, between the hours 11 A.M. to 1-30 P.M.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** As this Sabha is aware, further consideration of the Sea Customs (Amendment) Bill and consideration of the Finance Commission (Miscellaneous Provisions) Amendment Bill and the Spirituous Preparations (Inter-State Trade and Commerce) Control Bill have been included in the List of Business for Saturday the 9th April 1955. As a consequence, voting on Demands for Grants for the Ministry of Commerce and Industry, scheduled to commence on Thursday the 7th April will be resumed after the passing of the Constitution (Fourth Amendment) Bill. The voting on the Demands for Grants for the Ministry of Finance will be taken up thereafter.

This slight revision in the time-table for discussion and voting on the Demands for Grants for the Ministry of Commerce and Industry and for the Ministry of Finance, as already announced by me in this Sabha on 4th April, has been necessitated by the exigencies of business.

#### DEMANDS\* FOR GRANTS FOR 1955-56—contd.

##### DEMANDS *re* MINISTRY OF IRRIGATION AND POWER

**Mr. Speaker:** The House will now resume further discussion of the Demands for Grants relating to the Ministry of Irrigation and Power. Out of five hours allotted for the Demands of the Ministry, about four hours were availed of yesterday, and one hour now remains.

I think Shri Boovaraghasamy was on his legs yesterday when the House rose for the day. After him I shall call upon the hon. Minister to reply.

**Shri Boovaraghasamy (Perambalur):** Yesterday, when I discontinued my speech, I was referring to the progress achieved by the Ministry of Irrigation and Power in regard to the various projects now under execution, and I would like to continue the same today.

Regarding the Hirakud project, it was started in the year 1948. According to the Report of the Ministry as well as the hon. Minister's reply, the work has almost been completed, and water and power will be made available in the year 1956. Sir, it is a long period that the Ministry has taken to make available water and power for use.

As for the Konar dam, it is almost completed, and it has been stated that water has been stored there for the first time. But it has not been announced as to when the water was filled up, and when it is going to be allowed for use. I say that it must be allowed for use within a short period.

The main work at Panchet has not yet started. The reasons given in the Report for this are these. They must finish the work at Panchet with the equipments which are now used for the Maithon project, and that is why the work at Panchet has not started. I do not know how long it will take to finish the work of the Maithon project, and when the main work at Panchet will be taken up.

\*Moved with the recommendation of the President.